Cabinet Committee on Economic Affairs, in its meeting held on 29.12.2014, has accorded its 'in principle' approval for closure of Hindustan Cables Limited and certain other PSUs namely, HMT (Bearings) Limited, HMT (Watches) Limited, HMT (Chinar Watches) Limited and Tungbhadra Steel Products Limited.

(b) Total number of employees in HCL as on 31.3.2015 is 1543.

(c) Ministry of Defence in Feb.2013 had conveyed its 'in principle' approval for takeover of HCL by Ordnance Factory Board (OFB). Rashtriya Ispat Nigam Ltd. had not approved the takeover of HCL.

(d) In this regard, a meeting was held with the Ministry of Defence on 11.3.2015 wherein it was decided that the Ordnance Factory Board under Ministry of Defence can not takeover HCL. However, Ministry of Defence is examining the possibility of takeover of HCL by any other Central Public Sector Enterprises (CPSEs) under its control. A decision on the same is awaited. The position with regard to Rashtriya Ispat Nigam Ltd. is stated in para (c) above.

**Development of solar project by BHEL in Rajasthan**

811. SHRI SALIM ANSARI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Bharat Heavy Electricals Limited (BHEL) is developing 1000 MW solar project in Rajasthan, if so, complete details of the project with the estimated cost;

(b) whether the solar power project would to be largest project of its kind in India and amongst the largest in the world; and

(c) if so, salient feature of the project and the latest progress in construction of the project?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): (a) No, Sir.

(b) and (c) Not Applicable in view of (a) above.

**Heavy industries/PSUs in backward areas**

812. SHRI GARIKAPATI MOHAN RAO: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Government proposes to set up heavy industries/PSUs under 'Make in India' programme in the rural and backward areas of the country, if so, the details thereof; and

(b) whether Government has received any proposal for setting up of such industries from the States of Telangana and Andhra Pradesh and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): (a) No, Sir.

(b) No, Sir.

**Directions on Financial Irregularities and Fraud**

813. SHRI AVINASH RAI KHANNA : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Central Vigilance Commission (CVC) has recently issued directives that all instances of major criminal misconduct including financial irregularities and fraud detected in Public Sector Enterprises (PSEs) will now be investigated by CBI;

(b) if so, the details of major criminal and financial irregularities and frauds held in various PSEs that come to the notice of Government; and

(c) further steps that Government propose to take to bring transparency in the functioning of PSEs?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): (a) The Special Chapter for Vigilance Management in Central Public Sector Enterprises (CPSEs) provides that allegations of criminal nature (bribery, corruption, forgery, criminal breach of trust, possession of disproportionate assets, cheating etc.), allegations requiring police investigation, involvinq examination of private records etc. are to be entrusted to CBI. Central Vigilance Commission (CVC) *vide* its circular issued in March, 2015 has reiterated the same instructions.

(b) Chief Vigilance Officer (CVO) of the concerned CPSE reports individual cases of criminal and financial irregularities and frauds to CVC/CBI/administrative Ministry / Department of concerned CPSEs. Prosecution is launched by CBI in criminal cases and disciplinary action is taken for official misconduct by the management of